# MANIPUR GAZETTE

**E X T R A O R D I N A R Y**
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**GOVERNMENT OF MANIPUR**
**SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

## NO T I F I C A T I O N

Imphal, December 02, 2025

No. 4/33/2025-Judl/L: In supersession of this Department's earlier Notification No. 4/74/2016-Judl/L dated 19.08.2021 and in exercise of the powers conferred by section 3 and 3A of the Commercial Courts Act, 2015 (No. 4 of 2016) read with the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Act, 2018 (No. 28 of 2018), the Governor of Manipur after consultation with the High Court of Manipur is pleased to constitute/ designate the following Commercial Courts for the purpose of exercising the jurisdiction and power conferred on Commercial Courts under the Commercial Courts Act, 2015 as per details given below:-

## SCHEDULE

| Sl. No. | Name of existing Courts | Court to be designated as | Pecuniary Jurisdiction/ Jurisdiction | Territorial Jurisdiction |
|---|---|---|---|---|
| (I) | (II) | (III) | (IV) | (V) |
| 1. | Courts of all Civil Judges (Senior Division) in all the Judicial Districts of Manipur and in the event of there being more than one Civil Judge (Senior Division) in one Judicial District, Civil Judge (Senior Division) I of that District | Commercial Court (CJSD Level) | Shall not be less than Rs. 3 (three) Lakhs but below Rs. 1 (one) crore. | Existing territorial jurisdiction |
| 2. | Courts of all District Judges in all Judicial Districts of Manipur | Commercial Court (DJ Level) | Original jurisdiction for Suits of the value of Rs. 1 (one) Crore and above | -do- |

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|---|---|---|---|---|
| 3. | Courts of all District Judges in all Judicial Districts of Manipur | Commercial Appellate Court (DJ Level) | For all appeals arising from Commercial Courts of Civil Judge Senior Division Level | Existing territorial jurisdiction |

[CJSD- Civil Judge Senior Division; DJ – District Judge]

N. KEERTICHAND SINGH,
Secretary (Judicial),
Government of Manipur.

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